

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/1085/2023 IA/1466/2023 IA/1478/2023
IA/3831/2023 IA/2952/2022 C.P. (IB)/1171(MB)2021

IN THE MATTER OF

Icici Bank Limited

... Petitioner

Vs

Rajesh Business & Leisure Hotels Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

IA/1466/2023: Adv. Nausher Kohli a/w Umang Mehta (PH)

IA/1478/2023: Adv. Rohit Gupta (PH)

IA/3831/2023: Adv. Mayank Samuel (PH)

For the RP: Ms. Shweta Dubey and Ms. Ishita Srivastava, Advocates (VC)

For the Respondent:

IA/1466/2023: Adv. Harsh L. Behany (R3 & R4) (PH)

IA/1478/2023: Adv. Harsh L. Behany (R2 & R3) (PH)

ORDER

IA 3831 of 2023- Counsel for the Applicant submits that he has instructions to withdraw the present IA. Allowed as prayed for. Accordingly, the IA is **disposed of** as withdrawn.

List the other IAs on **07.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/